

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3955
ANSWERED ON:18.12.2012
AMENDMENT IN CABLE RULES
Khairi Shri Chandrakant Bhaurao

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to amend the Cable Television Network Rules, 1994 to make available timely and correct information by the Multi System Operators/Cable operators to the Government;
- (b) if so, the details thereof;
- (c) the details of the salient features of such amendments; and
- (d) the extent to which the powers to punish the violators has been delegated through such amendments?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (d): The Ministry, vide its notification No. S.O. 1521 (E) dated 6th July, 2012, has made rules, namely, Cable Television Networks Rules, 1994 (Second Amendment) Rule, 2012 to amend the Cable Television Networks Rules, 1994 wherein a new rule 10A has been inserted which lays down obligation for every cable operator and Multi-System Operator (MSO) to make available timely and correct information. The said rule is read as under:-

"10A. Obligation to furnish information-

(1) Every Multi-System Operator and cable operator shall be bound to give such information as may be sought for by the Central Government or the State Government or any agency authorized by the Central Government or authorized officer, as the case may be, within such period and in such form as may be specified by such Government or agency or officer.

(2) The authorized signatory of the Multi- System Operator or cable operator providing the information sought for under sub-rule (1) shall also be required to affirm as to the correctness and truthfulness of the information so provided."

The obligation to furnish information under the amended rule 10A has been incorporated as one of the terms and conditions of registration of cable operator under rule 5A and MSOs under rule 11D of the Cable Television Network Rules, 1994. The power to punish violations of the provisions of the newly amended rules lies with Central Government and no delegation in this regard has been made.